FORM A

PUBLIC ANNOUNCEMENT

(Under *Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF ANINDYA INFRATECH PRIVATE LIMITED

1.	Name of corporate debtor	ANINDYA INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20-03-2009
3.	Authority under which corporate debtor is incorporated /registered	MINISTRY OF CORPORATE AFFAIRS, REGISTRAR OF COMPANIES (ROC) - KANPUR
4.	Corporate Identity No. / Limited Liability IdentificationNo. of corporate debtor	U70102UP2009PTC036999
5.	Address of the registered office and principal office (if any) of corporate debtor	38C/28, HAMILTON ROAD GEORGE TOWN, ALLAHABAD, UP 211002.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 23-05-2022 Communicated vide NCLT email on 24-05-2022
7.	Estimated date of closure of insolvency resolution process	19-11-2022 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir Kumar Shukla IBBI/IPA-001/IP-P-01139/2018-19/12386
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-16, Agnipath Colony, T.B.Sapru Marg, Civil Lines, Prayagraj-211001 (UP) E-mail: skshukla22@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	U-22, GROUND FLOOR, SANGAM PLACE, CIVIL LINES, PRAYAGRAJ-UTTAR PRADESH-211001 E-mail: cirp.aipltd@gmail.com
11.	Last date for submission of claims	07-06-2022 (14^{th} days from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as AuthorisedRepresentative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:https://www.ibbi.gov.in/home/downloads Physical Address:As mentioned against sl. no. 10. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANINDYA INFRATECH PRIVATE LIMITED on 23-05-2022.

The creditors of ANINDYA INFRATECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 07-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [Based on information available to IRP, this para is not applicable]

Submission of false or misleading proofs of claim shall attract penalties.

SUDHIR KUMAR SHUKLA
IBBI/IPA-001/
IP-P-01139/
2018-19/12386
INSOLVENCY PROFESSIONAL

Name and Signature of Interim Resolution Professional : Sudhir Kumar Shukla
Interim Resolution Professional
IP Registration No.: IBBI/IPA-001/IP-P-01139/2018-19/12386
In the matter of ANINDYA INFRATECH PRIVATE LIMITED

Date and Place : 24-05-2022 at Prayagraj

क्रिकेट के सट्टे का पर्दाफाश, सात सटोरिए गिरफ्तार

हापुड़, 25 मई (जनसत्ता)।

सिंभावली, हापुड़ देहात और सर्विलांस दल ने क्रिकेट सट्टे का पर्दाफाश करते हुए सात सटोरियों को गिरफ्तार किया है। आरोपियों से 14 महंगे मोबाइल, तीन लैपटाप, कैलकुलेटर, बही-खाता, कच्चे हिसाब की नोट बुक, दो लग्जरी कारें और 3.90 लाख रुपए की नगदी बरामद हुई है। गिरफ्तार आरोपियों को न्यायालय में पेश कर जेल भेजने की कार्रवाई शुरू कर दी गई है। गिरोह के शातिर सटोरिए हवाले के जरिए भी रुपए का लेन-देन करते थे।

एसपी दीपक भूकर ने बताया कि आरोपी क्रिकेट प्रेमियों को लालच देकर बेवकूफ बना रहे थे। हापुड़ देहात पुलिस ने मंगलवार रात आरोपी आकाश गोयल और रविंद्र कुमार को गिरफ्तार किया। आरोपी चलती कार में घूमकर सट्टा लगा रहे थे। आरोपी पुलिस को धोखा देने के लिए एक आनलाइन वेबसाइड पर क्रिकेट का सट्टा बुक करते थे। मैच पर लगने वाले दांव के रुपयों का लेन-देन नगद, बैंक एकाउंट और हवाले का जरिए होता था। हवाला से लेन-देन में 5 व 10 रुपए का नोट इस्तेमाल होता है। नोट का एक हिस्सा आरोपी और दूसरा हिस्सा मैच पर दांव लगाने वाले के पास रहता था। दोनों हिस्से मिल जाने पर रुपए का लेन-देन होता था। आरोपी सट्टे का हिसाब-किताब रजिस्टर में लिख लिया करते थे। इंस्पेटर विनोद पाडेंय के बिछाए जाल में दोनों आरोपी मेरठ रोड बाईपास पर पुलिस के चुंगल में फंसे। इनकी कार में 2.50 लाख रुपए, दो लैपटाप, 11 मोबाइल फोन, हिसाब डायरी आदि मिले हैं। इसी प्रकार सर्विलांस टीम की इनपुट पर सिंभावली थाना प्रभारी निरीक्षक योगेंद्र मालिक ने गांव सैना में कार से 1.10 लाख रुपए व तीन मोबाइल आदि बरामद किए हैं। पुलिस पूछताछ में जुर्म कबूल करते हुए आरोपियों ने बताया कि पूरा गोरखधंधा मोबाइल पर ही संचालित होता है। बुकी के मोबाइल पर दांव लगाने वाला व्यक्ति पीछे नहीं हट सकता है। इसलिए धंधे में फंसे कई व्यक्ति जनपद में आत्महत्या तक कर चुके हैं। प्रत्येक खिलाड़ी व टीम का सट्टे में अलग भाव है। सटोरियों पसंदीदा टीम से लेकर स्कोर समेत कई तरह का सट्टा लगाते हैं। गिरफ्तार आरोपियों का कनेक्शन दिल्ली और मुंबई शहरों तक जुड़ा है।

जहर खाने से भाजपा महिला मोर्चा की सदस्य की मौत

वीडियो में मेडिकल स्टोर संचालक और आशा कार्यकर्ता पर पिटाई का आरोप

शाहजहांपुर, 25 मई (जनसत्ता)।

भाजपा महिला मोर्चा की कार्यकारिणी सदस्य व राष्ट्रीय गोरक्षक संघ की जिलाध्यक्ष ममता तिवारी ने मंगलवार देर रात जहरीला पदार्थ खाकर आत्महत्या कर ली। उसका उपचार के दौरान का वीडियो इंटरनेट मीडिया पर वायरल हो रहा है जिसमें उन्होंने मेडिकल स्टोर संचालक और आशा कार्यकर्ता पर पिटाई का आरोप लगाया है। पुलिस ने दोनों आरोपियों के खिलाफ मुकदमा दर्ज कर लिया है।

रामचंद्र मिशन थाना क्षेत्र के रेती मुहल्ला निवासी ममता तिवारी कई सालों से सदर थाना क्षेत्र के तारीन टिकली मुहल्ले में किराए पर रह रही थीं। बेटे हर्ष ने बताया कि मां मंगलवार देर रात करीब आठ बजे राजकीय मेडिकल कालेज के सामने स्थित मेडिकल स्टोर संचालक रामजी मिश्रा के पास दवा बदलने गई थी। दवा एक्सपाइरी की तारीख निकल चुकी थी। मेडिकल स्टोर संचालक ने दवा बदलने से इनकार कर दिया। इससे दोनों पक्षों में विवाद होने लगा। इस बीच रामजी मिश्रा और वहां पहले से मौजूद जिला अस्पताल की आशा कार्यकर्ता अनीता ने उनकी पिटाई कर दी थी।

कुछ देर बाद ममता ने अपनी परिचित को फोन कर विवाद के बारे में जानकारी दी। बेटा हर्ष व अन्य स्वजन जब मौके पर पहुंचे तो ममता के मुंह से झाग निकल रहा था। इसके बाद गंभीर अवस्था में उन्हें मेडिकल कालेज में भर्ती कराया गया। जहां ममता तिवारी का किसी ने वीडियो बनाकर इंटरनेट मीडिया पर वायरल कर दिया। इस वीडियो में वह रामजी और अनीता पर मारपीट करने का आरोप लगा रही है जिससे आहत होकर जहरीला पदार्थ खा लिया। देर रात इलाज के दौरान उसकी मृत्यु हो गई। कुछ देर बाद राष्ट्रीय गोरक्षक संघ के तमाम सदस्य व स्वजन भी मेडिकल कालेज पहुंच गए। तिलहर की सिंह कालोनी निवासी राष्ट्रीय गोरक्षक संघ की सदस्य रीना सक्सेना ने दोनों आरोपितों की पिटाई से आहत होकर आत्महत्या करने का मुकदमा दर्ज कराया है। ममता अपने पति प्रमोद तिवारी से पारिवारिक कलह के चलते दोनों बेटों उत्कर्ष व हर्ष के साथ अलग रहती थीं। उत्कर्ष ने बताया कि भूमि विवाद को लेकर स्वजन से विवाद चल रहा है। सीओ सिटी सरवणन टी ने बताया कि ममता किसी की एक्सपायरी दवा बदलने मेडिकल स्टोर पर गई थीं, इस बारे में स्वजन कुछ नहीं बता पा रहे हैं। तहरीर के आधार पर मुकदमा दर्ज कर लिया गया है। वायरल वीडियो की जांच जारी है।

खबर कोना

बरेली में कैदी ने आत्महत्या की

बरेली, 25 मई (जनसत्ता)।

जिला कारागार में उम्रकैद की सजा काट रहे कैदी ने पंखे से लटक कर आत्महत्या कर ली है। थाना प्रभारी निरीक्षक शितांशु शर्मा ने बताया कि कैदी अभिषेक शर्मा को वर्ष 2021 में पाक्सो एक्ट की विशेष अदालत से आजीवन कारावास की सजा सुनाई गई थी। पिता सूर्य प्रकाश शर्मा ने हत्या किए जाने की आशंका जताई है। उन्होंने कहा कि लड़की के परिजनों ने जान से मारने की धमकी दे रखी थी।

सफाईकर्मियों की हड़ताल जारी

वृंदावन, 25 मई (जनसत्ता)।

मथुर-वृंदावन नगर निगम के सफाईकर्मियों की बुधवार को भी हड़ताल जारी रही। आंदोलनकारी कर्मचारी नगर निगम कार्यालय पहुंच गए। यहां नगर आयुक्त की ओर से प्रस्ताव रखा गया कि वह प्रतिनिधिमंडल के साथ कार्यालय में वार्ता करना चाहते हैं। हालांकि सफाई कर्मियों का कहना था कि सभी कर्मचारियों के सामने बातचीत होगी। इससे दोनों पक्षों में गतिरोध पैदा हो गया। नगर आयुक्त अनुनय झा ने हड़ताल को असंवैधानिक करार दिया।

डिवाइडर से टकराई बस, 16 यात्री घायल

इटावा, 25 मई (जनसत्ता)।

इटावा जिले के चौबिया इलाके में बनी हरदू गांव के पास आगरा-लखनऊ एक्सप्रेस-वे पर अजमेर से लौट रही श्रद्धालुओं से भरी मिनी बस के डिवाइडर से टकरा जाने से कर्नाटक के 16 यात्री घायल हो गए हैं।

परिवहन कार्यालय पर छापा, संदिग्ध हिरासत में

ज्यादातर दलाल छापेमारी की भनक लगने पर पहले ही हो गए थे फरार

मुजफ्फरनगर, 25 मई (जनसत्ता)।

प्रशासन व पुलिस ने भोपा रोड स्थित एआरटीओ कार्यालय पर बुधवार सुबह छापेमारी की। एसपी सिटी अर्पित विजयवर्गीय के निर्देशन में एआरटीओ आफिस पर की गई छापेमारी में कई संदिग्धों को हिरासत में ले लिया गया। ज्यादातर दलाल छापेमारी की भनक लगने पर पहले ही फरार हो चुके थे।

भोपा रोड स्थित एआरटीओ कार्यालय पर एसपी सिटी अर्पित विजयवर्गीय और एडीएम प्रशासन नरेन्द्र बहादुर सिंह ने बुधवार सुबह करीब 11 बजे छापेमारी की। भोपा रोड स्थित एआरटीओ परिवहन कार्यालय वर्षो से दलालों का अड्डा बना हुआ है। ड्राइविंग लाइसेंस से लेकर ट्रांसपोर्ट से जुड़े प्रत्येक मामले में दलाल सक्रिय रहते हैं। आरोप कि ड्राइविंग लाइसेंस बनाने में दलालों के माध्यम से सुविधा शुल्क वसूला जाता है।

दो दिन पहले जिलाधिकारी चंद्रभूषण सिंह ने एआरटीओ कार्यालय से दलालों को हटाने के लिए निर्देशित किया था। दलालों को हटा भी दिया गया था। लेकिन वे फिर सक्रिय हो गए थे।

सड़क हादसे में चार लोगों की मौत

बाराबंकी, 25 मई (भाषा)।

बाराबंकी जिले के सफदरगंज इलाके में पल्हरी चौराहे के निकट बुधवार को सुबह अयोध्या से लखनऊ की ओर जा रही कार की सामने से आ रहे कंटेनर से हुई भीषण टक्कर में चार लोगों की मौत हो गई।

अपर पुलिस अधीक्षक मनोज पांडेय के अनुसार सफदरगंज थाना क्षेत्र क्षेत्र पल्हरी चौराहे के निकट सुबह करीब आठ बजे अयोध्या से लखनऊ जा रही कार अचानक अनियंत्रित होकर सामने से आ रहे कंटेनर से जा टकराई। टक्कर इतनी जोरदार थी कि कार के परखच्चे उड़ गए। पुलिस और स्थानीय ग्रामीणों ने राहत व बचाव कार्य शुरू किया। हादसे में कार सवार चार व्यक्तियों की मौत हो गई। मृतकों की शिनाख्त की जा रही है। वह सभी लखनऊ के ठाकुरगंज इलाके के रहने वाले बताए जाते हैं।

ग्रामीणों ने बताया कि सड़क पर मवेशी के आ जाने से कार अनियंत्रित होकर कंटेनर से टकरा गई जिससे हादसा हुआ। पुलिस ने शव पोस्टमार्टम के लिए भेज दिए हैं।

विधानसभा में सत्तापक्ष व सपा सदस्यों के बीच नोकझोंक

लखनऊ, 25 मई (भाषा)।

उत्तर प्रदेश विधानसभा में बुधवार को उप मुख्यमंत्री केशव प्रसाद मौर्य की टिप्पणी को लेकर सत्तापक्ष और समाजवादी पार्टी (सपा) के सदस्यों के बीच तीखी नोकझोंक हो गई।

मौर्य ने राज्यपाल के अभिभाषण पर चर्चा के दौरान सपा और विपक्ष के नेता अखिलेश यादव का जिक्र करते हुए कहा कि सदन में अपने भाषण के दौरान यादव बतौर मुख्यमंत्री अपने कार्यकाल में किए गए कामों का 'गुणगान' कर रहे थे लेकिन, ऐसा होता तो जनता चुनाव में सपा का सूपड़ा साफ नहीं करती। उन्होंने कहा, 'नेता प्रतिपक्ष अपने पांच साल के कार्यकाल की उपलब्धियां गिनाते थकते नहीं हैं। यह आपको कौन सा रोग है? अगर कोई रोग है तो मैं कहूंगा कि आप जांच करा लीजिए। आप पांच साल बाहर रह चुके हैं। अब पांच और साल के लिए फिर बाहर हो गए हैं। आने वाले 25 साल तक आपका नंबर लगने वाला नहीं है।' उप मुख्यमंत्री ने यादव से मुखातिब होते हुए कहा, 'सड़क किसने बनाई है, एक्सप्रेस-वे किसने बनाया है, मेट्रो किसने बनाई है.... जैसे लगता है कि आपने अपनी सैफई की जमीन बेचकर यह सब बनवा दिया है।' सैफई अखिलेश यादव का पुश्तैनी गांव है। इससे नाराज नेता प्रतिपक्ष अखिलेश यादव खड़े हो गए और मौर्य पर बेहद तल्ख टिप्पणी की। इसके बाद सपा के तमाम सदस्य अपनी सीटों पर खड़े होकर हंगामा करने लगे। विधानसभा अध्यक्ष सतीश महाना ने हस्तक्षेप करते हुए शोर मचा रहे सभी सदस्यों से अपनी जगह पर बैठने को कहा।

गोली लगने से किशोर की मौत, किशोरी की हालत नाजुक

प्रयागराज, 25 मई (भाषा)।

सुबह गोली चलने की आवाज आने पर सुनील मिश्रा और उनकी पत्नी उठकर छत की ओर भागे जहां उन्होंने लड़के को मृत और लड़की को घायल अवस्था में पाया। सुनील के मुताबिक लाइसेंसी पिस्तौल लड़की के हाथ में था।

जिले के यमुनापार नैनी थाना क्षेत्र में बुधवार की सुबह किशोर की गोली लगने से मृत्यु हो गई। वहीं उसकी प्रेमिका को भी गोली लगी है और उसे गंभीर हालत में एसआरएन अस्पताल में भर्ती कराया गया है।

वरिष्ठ पुलिस अधीक्षक अजय कुमार ने बताया कि पुलिस को सुबह सूचना मिली कि सुनील मिश्रा की छत पर लड़का अरणव सिंह (18) मृत अवस्था में पड़ा है और मिश्रा की बेटी घायल स्थिति में पड़ी है। पुलिस ने लड़की को इलाज के लिए अस्पताल भेजा और लड़के का शव पोस्टमार्टम के लिए भेजा है ताकि मृत्यु के सही कारण का पता चल सके। पुलिस ने बताया कि परिजनों से पूछताछ में लड़का और लड़की के सहपाठी और प्रेमी-प्रेमिका होने की बात सामने आई है। उन्होंने बताया कि जिस असलहे से गोली चली है, वह लड़की के पिता सुनील मिश्रा का लाइसेंसी पिस्तौल है। मंगलवार रात सुनील मिश्रा जब घर लौटे तो उन्होंने अपना लाइसेंसी पिस्तौल स्टूल पर रख दिया था और भोजन करके सो गए थे। वरिष्ठ पुलिस अधीक्षक ने बताया कि सुबह गोली चलने की आवाज आने पर सुनील और उनकी पत्नी उठकर छत की ओर भागे जहां उन्होंने लड़के को मृत और लड़की को घायल अवस्था में पाया। सुनील के मुताबिक लाइसेंसी पिस्तौल लड़की के हाथ में था। पुलिस को चार खोखे मिले हैं।

सहारनपुर : गेहूं की सरकारी खरीद लक्ष्य की पांच फीसद

सहारनपुर, 25 मई (जनसत्ता)।

सहारनपुर मंडल के सरकारी क्रय केंद्रों पर लक्ष्य के अभी तक केवल पांच फीसद ही गेहूं की खरीद की जा सकी है। यह पिछले पांच-दस सालों में सबसे खराब स्थिति है।

मंडलीय खाद्य विपणन के प्रभारी अधिकारी, सहारनपुर विकास प्राधिकरण के उपाध्यक्ष आशीष कुमार ने बुधवार को बताया कि सहारनपुर मंडल में अभी तक पांच फीसद गेहूं की खरीद सरकारी केंद्रों पर हुई है। मंडल का लक्ष्य एक लाख 98 हजार मीट्रिक टन गेहूं खरीद का है जबकि मंडल में अभी तक केवल 10 हजार 35 मीट्रिक टन गेहूं खरीदा गया है। कुमार ने बताया कि सहारनपुर जिले का गेहूं खरीद का लक्ष्य एक लाख 16 हजार मीट्रिक टन है जबकि जिले में अभी तक केवल पांच हजार 986 मीट्रिक टन गेहूं ही खरीदा गया है। यह लक्ष्य का 5.2 फीसद है। सहारनपुर जिले में 92 क्रय केंद्रों के जरिए गेहूं की खरीद हो रही है। गेहूं की सरकारी खरीद इस बार एक अप्रैल से शुरू हुई थी जो 15 जून तक चलेगी।

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SHARP EYE ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sharp Eye Advertising Private Limited
2.	Date of incorporation of corporate debtor	03-04-1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300DL1997PTC086415
5.	Address of the registered office and principal office (if any) of corporate debtor	38, Rani Jhansi Road, Jhandewalan, New Delhi - 110055
6.	Insolvency commencement date in respect of corporate debtor	17-05-2022 (Order Passed by Hon'ble Adjudicating Authority, New Delhi on 17-05-2022 in Company Petition No. IB-50(PB)/2021
7.	Estimated date of closure of insolvency resolution process	13-11-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Vinay Kumar Singhal IBBI/IPA-002/IP-N-00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, Essel House, Asaf Ali Road, New Delhi- 110002 Email: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, Essel House, Asaf Ali Road, New Delhi- 110002 Email: sharpeye.resolve@gmail.com
11.	Last date for submission of claims	07-06-2022 (14 days calculated from the date of receipt of order i.e 24.05.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) 411, Essel House, Asaf Ali Road, New Delhi- 110002

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of Sharp Eye Advertising Private Limited on 17-05-2022.

The creditors of Sharp Eye Advertising Private Limited, are hereby called upon to submit their claims with proof on or before 07-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vinay Kumar Singhal
Reg. No.: IBBI/IPA-002/IP-N-00624/2018-19/11880
For Sharp Eye Advertising Private Limited (In CIRP)

Date: 26th May, 2022
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANINDYA INFRATECH PRIVATE LIMITED

1.	Name of corporate debtor	ANINDYA INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20.03.2009
3.	Authority under which corporate debtor is incorporated /registered	MINISTRY OF CORPORATE AFFAIRS, REGISTRAR OF COMPANIES (ROC)- KANPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102UP2009PTC036999
5.	Address of the registered office and principal office (if any) of corporate debtor	38C/28, HAMILTON ROAD GEORGE TOWN, ALLAHABAD, UP 211002.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 23.05.2022 Communicated vide NCLT email on 24.05.2022
7.	Estimated date of closure of insolvency resolution process	19.11.2022 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir Kumar Shukla IBBI/IPA-001/IP-P-01139/2018-19/12386
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-16, Agnipath Colony, T.B. Sapru Marg, Civil Lines, Prayagraj-211001 (UP) E-mail: skshukla22@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	U-22, GROUND FLOOR, SANGAM PLACE, CIVIL LINES, PRAYAGRAJ-UTTAR PRADESH-211001 E-mail: cirp.aipltd@gmail.com
11.	Last date for submission of claims	07.06.2022 (14th days from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against sl. no. 10. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANINDYA INFRATECH PRIVATE LIMITED on 23.05.2022.

The creditors of ANINDYA INFRATECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 07.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [Based on information available to IRP, this para is not applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Sudhir Kumar Shukla
Interim Resolution Professional
IP Registration No.: IBBI/IPA-001/IP-P-01139/2018-19/12386
In the matter of ANINDYA INFRATECH PRIVATE LIMITED
Date and Place : 24.05.2022 at Prayagraj

PUBLIC NOTICE

Notice is hereby given that Share Certificate No. 8289 and 8290 for 200 Equity Shares of Rs.10/- (Rupees ten only) each bearing Distinctive No.(s) 827001- 827100 and 827101-827200 of Eicher Motors Limited, having its registered office at 3rd Floor, Select Citywalk, A-3 District City Centre, Saket New Delhi 110017 registered in the name of Shilpa A. Shah have been lost. Shilpa A. Shah has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Union Bank of India

Branch Office : SCF-3, Sector 21-C, Chandigarh – 160022

[RULE 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer for **Union Bank of India, Sector 21-C, Chandigarh, Branch**, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under section 13(2) & 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as briefed under calling upon the Borrower(s)/Guarantor(s)/Mortgagor(s) to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower(s)/Guarantor(s)/Mortgagor(s) having failed to repay the Amount, notice is hereby given to the Borrower(s)/Guarantor(s)/Mortgagor(s) and the public in general that the undersigned has taken **Possession** of the property/ies described herein below in exercise of the powers conferred on him/ her under section 13(4) of said Act read with Rule 8 of the Security interest Enforcement Rules on the date mentioned there against.

The Borrower(s)/Guarantor(s)/Mortgagor(s) in particular & the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the **Union Bank of India, Sector 21-C, Chandigarh, Branch**, for the amount and interest thereon.

The Borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

Name of Borrower(s) / Guarantor(s)	Description of the Property	Date of Demand Notice	Date of Possession	Amount Outstanding
Borrower : 1. Sh. Harinder Singh S/o Sh. Balbir Singh, Add-I: Flat No. 153, First Floor, Block 7, Shivjot Enclave SAS Nagar, Mohali, Punjab 140301. Add-II: Village Bajidpur, Tehsil Bassi Pathana, Distt. Fatehgarh Sahib, Punjab - 140412. 2.	Residential property belonging to Mrs. Sandeep Kaur W/o Sh. Harinder Singh Vide Sale Deed No. 6802/1 dated 27.08.2019 Comprised in Khewat/ Khatouni No. 56/57, 57/58 khasra No. 21//13/2/5(0-1), 13/3/3(0-8), 14/1/5(1-8), 23/1(6-12), 22//2/1/3(0-19), 2/2/2(3-1), 3/1(2-3), 9(0-10), kite – 8, Rakba 15-Kanal 02 marlas its 1/302 share which is equal to 00 kanal 01 marlas land situated at Village Aujla, Hadbast No. 182 i.e. Flat No. 153, 1st Floor, Block 7, 2 BHK, Shivjot Enclave, Aujla, M.C. & Tehsil Kharar, Distt. SAS Nagar Mohali, Punjab.	10.03.2022	20.05.2022	Rs. 9,14,971.32 Plus interest and other charges thereon

Mrs. Sandeep Kaur W/o Sh. Harinder Singh, **Add-I:** Flat No. 153, First Floor, Block 7, Shivjot Enclave SAS Nagar, Mohali, Punjab 140301. **Add-II:** Village Bajidpur, Tehsil Bassi Pathana, Distt. Fatehgarh Sahib, Punjab - 140412.

Date: 25.05.2022 **Place: Chandigarh** **Authorised Officer**

GANON PRODUCTS LIMITED

(Formerly known as "Ganon Trading and Finance Co. Limited)
Regd. Off. Office No 304, Kodal Chamber, R.B Mehta Marg, Ghatkopar East Mumbai -400077
CIN NO: L51900MH1985PLC036708
Tel No : +91 7208077789, E-mail:ganonproducts@gmail.com/ganontrading@gmail.com;
Website: www.ganonproducts .com

Statement of Audited Financial Results for the Quarter and financial year ended 31st March, 2022

(Rs. In Lakhs)

Sr. No.	Particulars	Quarter Ended 31.03.2022 (Audited)	Quarter Ended 31.12.2021 (Unaudited)	Quarter Ended 31.03.2021 (Audited)	Year Ended 31.03.2022 Audited	Year Ended 31.03.2021 Audited
1	Total income from operations (net)	36.20	18.19	27.15	100.04	98.77
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	13.65	-7.23	-1.24	3.47	8.27
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	13.65	-7.23	-1.24	3.47	25.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	12.65	-7.23	-1.24	2.47	6.27
5	Total Comprehensive Income for the period (comprising profit or (loss) for the period after tax and other comprehensive income after tax)	12.65	-7.23	-1.24	2.47	6.27
6	Equity Share Capital (Face Value Rs. 10/- per share)	933.1	933.10	933.1	933.10	933.10
7	Earnings per share(of Rs. 10/- each) (not annualised)					
	(a) Basic	0.14	-0.08	-0.01	0.03	0.07
	(b) Diluted	0.14	-0.08	-0.01	0.03	0.07

Notes:

1. The above Audited financial results had been reviewed and recommended by the Audit Committee and the same had been approved and taken on record by the Board of Directors in their respective meetings held on 25th May, 2022. The Statutory Auditors have carried out audit of the above results and have expressed an unmodified audit report.
2. The Company has adopted Indian Accounting Standards (IND AS) prescribed under the Companies Act, 2013 read with relevant rules thereunder, with effect from April 01, 2017 and accordingly these financial results have been prepared in accordance with IND AS notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) (Amendments) Rules, 2016.
3. The Figures for the quarter ended 31st March, 2022 and 31st March, 2021 are the balancing figure between audited figures in respect of the full financial year upto 31st March, 2022 and 31st March, 2021 and the unaudited published year-to-date figures up to 31st December, 2021 and 31st December, 2020 respectively, which were subject to Limited Review, being the date of the end of the third quarter of the said financial years.
4. As the Company's business actually fall within a single primary business segment, the disclosure requirements of Ind-AS 18 in this regard are not applicable.
5. Comaprative financial information of the previous quarter / year have been regrouped and reclassified wherever considered necessary to correspond to the figures of current quarter / Year
6. The above results are also available on the Website of the Company i.e. www.ganonproducts.com and on website of the Stock Exchange i.e. www.bseindia.com

For and on behalf of the Board
Sd/-
Hari Prasad Agrawal
Managing Director & CFO
DIN: 02476724

Place : Mumbai
Date: 25th May, 2022

punjab national bank ... the name you can BANK upon!

E-AUCTION NOTICE

Circle Sastra Centre:- Zila Vikas Bhawan, Rohtak, E- mail: cs8307@pnb.co.in, M- 82954 30006

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES Date: 25.05.2022

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** Basis on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Name of the Branch Name of the Account Name & addresses of the Borrower/Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property(ies)	A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as per Demand Notice C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A)Reserve Price (Rs. in Lacs) B)EMD C)Bid Increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors
PNB, Branch office :- Bhiwani Stand Rohtak bo003210@pnb.co.in M- 89504 00693 VARUN TEXTILE 00327201000890 07954011000272 Smt. Sharda Aggarwal (Prop.) 1st Floor, Pratap Talkies, Railway Road, Rohtak-124001, M/s Varun Textiles, Smt. Sharda Aggarwal W/o Sh. Rakesh Aggarwal – Proprietor,229, Near Central Co-operative Bank, D-Park, Model Town, Rohtak-124001, Smt. Sharda Aggarwal W/o Sh. Rakesh Aggarwal, House No. 457/19, Keshav Park, Shakti Nagar, Green Road, Rohtak-124001, Smt. Kusum Mitttal W/o Sh. Radha Krishan Mittal – Guarantor, House No. 696/18, Shastri Nagar, Back side of Adarsh School (Arya Nagar), Rohtak -124001	**Property 1.** A shop no. 3, measuring 22.5 sq. yards (only ground floor without roof right) situated at Shyam Plaza Barat Ghar, Railway Road, Rohtak min Jumla, Property No. 1514, 1515, 1516, 1518, 1519, 1520 ward no. 5, within MC Limits, Rohtak in the name of Smt. Sharda Aggarwal W/o Sh. Rakesh Aggarwal vide sale deed no. 13034 dated 10.01.2011 regd. with Sub Registrar, Rohtak and same is Bounded as under:- East: - 17 feet, shop no. 2 others common wall, West: - 17 feet, shop no. 4 others common wall, North: - 12 feet, property others self's wall, South: - 12 feet, shop and chowk.	A) 06.10.2021 B) Rs. 18127984.32/- +interest and charges C) 09.03.2022 D) Symbolic Possession	A) Rs. 29.00 Lakh B) RS. 2.90 Lakh C) RS. 0.10 Lakh	27.06.2022 from 11:00 a.m. to 4:00 p.m.	Not Known
	Property 2. A house having new MC no. 696/18 old MC no. 655/17 measuring 121.5 sq. yards situated at Bhasitapura Rohtak (now called Shastri Nagar) back side of Adarsh School Rohtak in the name of Smt. Kusum Lata Mittal W/o Sh. Radha Krishan Mittal vide sale deed no. 3553 dated 24.11.1995 regd. with Sub Registrar, Rohtak and same is Bounded as under:- East: - 34'-0", Gali 10 feet wide, West: - 34'-0", House of Harish Ahuja, North: - 32'-2", House of Vishan Dass, South: - 32'-2", Gali 10 feet wide.	A) 06.10.2021 B) Rs. 18127984.32/- +interest and charges C) 09.03.2022 D) Symbolic Possession	A) Rs. 100.00 Lakh B) RS. 10.00 Lakh C) RS. 0.10 Lakh	27.06.2022 from 11:00 a.m. to 4:00 p.m.	Not Known

TERMS AND CONDITIONS :

1) The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
2) The properties are being sold on 'AS IS WHERE IS', and "AS IS WHAT IS" and "WHATEVER THERE IS" BASIS
3) The secured asset will not be sold below (the Reserve Price plus one incremental bid amount). The Minimum (First) Bid would be Reserve Price plus one incremental bid amount.
4) This publication is a Statutory notice of 30 days to borrower/mortgagor/guarantor, to deposit the entire dues with interest and charges before auction date, other wise auction will be done on the date mentioned above.
5) The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
6) The Sale will be done by the undersigned through e-auction platform provided at the Website https://www.mstcecommerce.com on date and time of auction specified above.
7) For detailed term and conditions of the sale, please refer 1) https://www.ibapi.in 2)https://www.pnbindia.in 3) https://www.mstcecommerce.com.
8)The interested bidders have to register himself as buyer on link https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp , with uploading of kyc documents and deposit of the EMD amount through NEFT only, well before auction date
10) The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc

YASH PAL CHHABRA
Authorized Officer, Secured Creditor
Punjab National Bank

Dated: 25.05.2022
Place: Rohtak

STATUTORY SALE NOTICE UNDER RULE 6(2) OF THE SARFAESI ACT, 2002

punjab national bank ....Together for the better

Mid Corporate Centre
Ferozpur Road, First Floor
PNB Main Branch, Fazilka

SI- Regd. Post AD/ Speed Post Date: 16.05.2022

M/s Durga Rice Mills, Malout Road, Village: Korianwali, Fazilka, Punjab: 152123	**Sh Robin Batra (Partner/ Guarantor)** Jhule Lal Colony, Near Recreation Club, Fazilka, Punjab:152123	**Smt. Mona Rani W/o Sh. Jai Pal (Partner/Guarantor)** Jhule Lal Colony Near Recreation Club, Fazilka, Punjab: 152123.

Dear Sir/Madam,

NOTICE U/S 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI)
Reg.: Account No. 0275108700000057, 027510IL00000019 & 02757121000362 Credit facilities availed by M/s Durga Rice Mills.
You **M/s Durga Rice Mills** have availed the following credit facilities:-

Sr. No.	Facility	Limit	Total O/S as on 29.03.2022
1.	WCTL under GECL	Rs. 3450000.00	Rs. 35,15,558.00
2.	CC	Rs. 35000000.00	Rs. 3,56,13,655.40
3.	WCTL under GECL	Rs. 6900000.00	Rs. 66,40,459.00
TOTAL		Rs. 45350000.00	Rs. 4,57,69,672.40

Due to default in payment of installment/ interest/ principal debt, the account/s has been classified as Non-Performing Asset on **29.03.2022**, as per Reserve Bank of India guidelines. We have recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter **dated 30.03.2022.**

The amount due to the Bank as on **29.03.2022** is **Rs.4,57,69,672.40 (Rupees Four Crore Fifty-Seven Lakh Sixty-Nine Thousand Six Hundred Seventy-Two and Forty paisa only)** with further interest and other charges w.e.f. **01.03.2022** until payment in full (hereinafter referred to as "secured debt").

To secure the outstanding under the above facilities, you have, inter alia, created security interest in respect of the following properties/assets: -

Sr. No.	Facility	Security (Give Details)
1.	Cash credit & GECL	**1. Hypothecated stocks of Paddy, Rice, & Other Stock and Book Debts arise out of genuine trade transactions.**
		2.All parts and parcels of the property of : -
		1.Owned By M/s DURGA Rice Mills :- Land Measuring 24K standing in the name of M/s Durga Rice Mills situated at Murba No:53, Killa No:24(6-4) 25 Min West(7-10) 16 Min West (8-18) 15/3 Min West , South(1-8) Khewat No:169, Khtoni No:385, Jamabandi year 1996-97 situated at village: Korianwali Teh: Fazilka, having vide RTD No:160 dated: 19.04.1999 and bounded as : **East:** Agri Land Dalip Singh, **West:** Road, **North:** Agri Land Dalip Singh, **South:** Agri Land Krishan Lal. **2.Owned By Sh. Jaipal S/O Kastoori Lal :-** Residential Property situated at Jhule Lal colony Near Recreation club, Fazilka, Measuring 8 Marla 5 Sarsai vide Sale Deed No:1564 dated: 08.06.2011. and bounded as ; **East:** House of Teja Singh, **West:** Street, **North:** Vacant Plot of Vinod Kumar, **South:** Vacant Plot of Prop. Indian Gas.

We hereby serve upon you notice under Section-13(2) of SARFAESI Act 2002 and call upon you to pay the entire amount **Rs.4,57,69,672.40 (Rupees Four Crore Fifty Seven Lakh Sixty Nine Thousand Six Hundred Seventy Two and Forty paisa only)** with further interest w.e.f. **01.03.2022** at the contracted rate and other charges until payment in full within **60 days (sixty days)** from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the **SARFAESI Act 2002**.

The details of the secured asset/s intended to be enforced by the Bank, in the event of non- payment of secured debt by you, are given above under the head' Security Details'.

Your Attention is hereby drawn invited to provision of sub-section(8) of section 13 of the Act in respect of time available to you redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence.

If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/ remitted with/to the Bank. You will have to render proper account of such realization /income.

(*We reserve our rights to enforce other secured assets)

Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

*This notice is issued without prejudice to the bank's right in the suit/litigation pending before DRT/Court.

Previous Note U/S 13(2) of SARFAESI act 2002 dated:12.04.2022, 26.04.2022 & 29.04.2022 stands Withdrawn by bank.

For Punjab National Bank,
Authorized Officer

punjab national bank ....Together for the better

Mid Corporate Centre
Ferozpur Road, First Floor
PNB Main Branch, Fazilka

Regd. Post AD/ Speed Post Date: 16.05.2022

Sh. Robin Batra (Partner/ Guarantor) Jhule Lal colony Near Recreation club, Fazilka, Punjab:152123	**Sh. Jai Pal S/o Sh. Kasturi Lal (Guarantor)** Jhule Lal Colony Near Recreation Club, Fazilka, Punjab 152123	**Smt. Mona Rani W/o Sh. Jai Pal (Partner/Guarantor)** Jhule Lal Colony Near Recreation Club, Fazilka, Punjab: 152123.

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TOTAL		Rs. 45350000.00	Rs. 4,57,69,672.40

Due to default in payment of installment/ interest/ principal debt, the account/s has been classified as Non-Performing Asset on **29.03.2022**, as per Reserve Bank of India guidelines. We have recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter **dated 30.03.2022.**

The amount due to the Bank as on **29.03.2022** is **Rs.4,57,69,672.40 (Rupees Four Crore Fifty-Seven Lakh Sixty-Nine Thousand Six Hundred Seventy-Two and Forty paisa only)** with further interest and other charges w.e.f. **01.03.2022** until payment in full (hereinafter referred to as "secured debt").

To secure the outstanding under the above facilities, you have, inter alia, created security interest in respect of the following properties/assets: -

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*This notice is issued without prejudice to the bank's right in the suit/litigation pending before DRT/Court.

Previous Note U/S 13(2) of SARFAESI act 2002 dated 12.04.2022, 26.04.2022 & 29.04.2022 stands Withdrawn by bank.

Copy to Borrowers due to non-payment of dues under the above facilities: -

M/S Durga Rice Mills, Village: Korianwali, Malout Road, Tehsil Fazilka Punjab-152123

For Punjab National Bank,
Authorized Officer